

# MEGHALAYA LEGISLATIVE ASSEMBLY

## LIST OF BUSINESS

### BUDGET SESSION

MONDAY, MARCH 21, 2016

### GOVERNMENT BUSINESS

1. Questions.
2. Shri PHLASTINGWELL PANGNIAN MLA to call the attention of the Chief Minister in-charge Political under Rule 54 (1) of the Rules of Procedure and Conduct of Business to the news item published in “The Shillong Times” dated 3<sup>rd</sup> March, 2016 under the caption “Assam Police stops Kurliya bridge construction work”.
3. Dr. MUKUL M. SANGMA, Chief Minister in-charge Political to lay a statement relating to a Call Attention Notice by Shri T. W. Chyne, MLA under the caption “Wan poi palat 200 iing ki Nepali thymmai ha Langpih, uxor ka KSU sha u DC”, translated “More than 200 new families of the Nepali Community have arrived at Langpih, KSU lodges complaint with the DC”.
4. (a) Dr. M. AMPAREEN LYNGDOH, Minister in-charge Urban Affairs to move that the Meghalaya Apartment Ownership Bill, 2016 be taken into consideration.  
(b) Consideration of the Meghalaya Apartment Ownership Bill, 2016 clause by clause.
5. Dr. M. AMPAREEN LYNGDOH, Minister in-charge Urban Affairs to move that the Meghalaya Apartment Ownership Bill, 2016 be passed.
6. Voting on Demands for Grants.

*Shillong,  
The 18<sup>th</sup> March, 2016.*

*Andrew Simons,  
Commissioner & Secretary,  
Meghalaya Legislative Assembly.*